

I/S

CENTRAL ADMINISTRATIVE TRIBUNAL

JODHPUR BENCH: JODHPUR.

O.A.No.59/2003

Date of decision: 6.3.2003

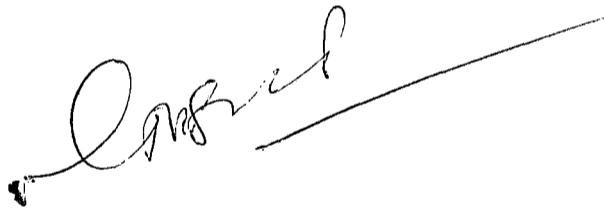
Bheru Lal
S/o late Shri Champa Lal
r/o Village post Balarwa,
via Tiwri Tehsil: Osiyan, Dist: JODHPUR.

Rep. by Mr. G.K.Vyas, Counsel for the applicant.

-versus-

1. Union of India, through Secretary, Ministry of Communications, Department of Post, Dak Bhawan, Sansad Marg, New Delhi.
2. Sub Divisional Incharge, Post Office, JODHPUR.

CORAM: The Hon'ble Mr. Justice G.L.Gupta, Vice Chairman.



ORDER

Per Mr. Justice G.L.Gupta:

In this application the applicant prays for a direction to the respondents to provide him employment on compassionate grounds.

2. It is averred that Shri Champa Lal while working as EDBPM, Balarwa, died on 5.1.2003. Thereafter, the applicant, who is the son of late Shri Champa Lal made an application for providing employment on compassionate grounds, but no action was taken. Hence this O.A.

3. The learned counsel for the applicant submits that for the present his client will be satisfied if a direction is given to the respondents to dispose of the representation/application dated 13.1.2003, sent by the mother of the applicant by registered post, a copy of which has been placed on record today (6.3.2003).

4. Keeping in view the facts of the case and the submission made by the learned counsel for the applicant, it is not considered necessary to issue notice to the respondents. This O.A can be disposed of by giving directions to the respondents to consider the representation dated 13.1.2003.

5. Accordingly, the respondents are directed to consider and dispose of the representation/application dated 13.1.2003, submitted by Smt. Kamla Devi(mother of the applicant) within a period of two months from the date of communication of this order. The



:3:

applicant/Smt.Kamla Devi, be informed about the order passed on the said representation/application.

6. O.A. stands disposed of.



G.L.Gupta
(G.L.Gupta)

Vice Chairman.

Copy Received
✓
11/3/03

Copy of Judgement dated
6-3-2003 alongwith copy of aff
with Annex 1 (a) sent by Regd
Post via Letter No 517 to 518
dated 26-3-03

Copy
26-3-03

Part II and III destroyed
In my presence on 23-6-08
under the supervision of
Section Officer (1) as per
order dated 23-6-08

NGM
Section Officer (Record)